

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 143/MP/2015 with I.A. 24/2015**

- Subject : Petition under section 79 of the Electricity Act, 2003 for providing clarification on sharing of capacity charges among beneficiaries of the generating station as per Regulation 30 (4) of Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2014 read with Regulation 42 of the Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2014.
- Date of hearing : 15.9.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : NTPC Limited
- Respondents : Western Regional Power Committee and others
- Parties present : Shri Ajay Dua, NTPC  
Ms. Suchitra Maggon, NTPC  
Shri Aashish Bernard, Advocate, MPPMCL  
Shri Anurag Naik, MPPMCL  
Shri Manish Maurya, NRPC  
Shri P.K. Mishra, NRPC  
Shri Satya Narayan, WRPC  
Shri Deepak Gawati, WRPC

**Record of Proceedings**

Learned counsel for MPPMCL submitted that the petitioner has filed the present petition seeking clarification for sharing of capacity charges among beneficiaries of generating station as per Regulation 30 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2012 and any decision in this regard will have a financial impact on MPPMCL being beneficiary in the generating station of the petitioner. Therefore, MPPMCL should be impleaded as a party to the petition.

2. The representative of KSEB submitted that IA No. 24/2015 has been filed seeking impleadment of KSEB as party to the petition.

3. The Commission directed the petitioner to implead all the beneficiaries of its generating stations as parties to the petition and file revised memo of parties of by 30.9.2014.

4. The Commission directed to issue notices to all the beneficiaries of the generating stations. The Commission directed the petitioner to serve copy of the petition alongwith the copy of the ROP and the submissions of the respective RPC on the beneficiaries by 30.9.2015. The beneficiaries are directed to file their replies by 16.10.2015 with an advance copy to the petitioner who may file its rejoinder, if any, by 30.10.2015.

5. The Commission directed that due date of filing the replies and rejoinders shall be strictly complied with and no extension on that account shall be granted.

6. The petition shall be listed for hearing on 19.11.2015.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**